

GOVERNMENT OF INDIA  
MINISTRY OF AGRICULTURE AND FARMERS WELFARE  
DEPARTMENT OF AGRICULTURE, COOPERATION AND FARMERS WELFARE

**LOK SABHA**  
**UNSTARRED QUESTION NO.3342**  
TO BE ANSWERED ON THE 1<sup>ST</sup> JANUARY, 2019

**COMPENSATION TO FARMERS**

3342. PROF. SAUGATA ROY:

Will the Minister of AGRICULTURE AND FARMERS WELFARE कृषि एवं किसान कल्याण मंत्री be pleased to state:

- (a) whether the Government has any proposal to award compensation to the farmers, who are cultivating commercial crops in the country;
- (b) if so, the details thereof;
- (c) whether any State Government has made any such proposal in this regard; and
- (d) if so, the details thereof and the action taken thereon?

**ANSWER**

MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND FARMERS WELFARE

कृषि एवं किसान कल्याण मंत्रालय में राज्य मंत्री (SHRI GAJENDRA SINGH SHEKHAWAT)

(a) to (d): In order to protect the farmers against notified calamities, Department of Agriculture, Cooperation & Farmers Welfare is already implementing Pradhan Mantri Fasal Bima Yojana (PMFBY) from Kharif 2016 for providing compensation for the crop losses. PMFBY is a financial tool to insure the crop losses on payment of admissible premium to the insurance company. Those farmers, who insure their crops and whose share of premium has been paid for any of the notified crop in the area notified by the concerned State Government, are insured under the scheme. The State Governments may notify the crops including annual commercial/ horticulture crops under PMFBY.

Besides, the State Governments have full authority to initiate relief measures in the wake of eligible/notified natural calamities by utilising the State Disaster Response Fund (SDRF). Additional financial assistance, over and above SDRF, is considered from National Disaster Response Fund (NDRF) for natural calamities of severe nature and is approved on the basis of Memorandum received from the State Government, in accordance with established procedures.

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